

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.846/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) in the capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondent : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and Ors.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Pratyush Singh, Advocate, SSUPL
Shri Deepak Thakur, Advocate, SSUPL
Ms. Ritika Singh, Advocate, RUVITL
Ms. Poorva Saigal, Advocate, RRVPNL & RSLDC
Shri Rishabh Saxena, Advocate, RRVPNL & RSLDC

Record of Proceedings

At the outset, learned counsel for Respondent No.4, RUVITL, requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request. The learned counsel for the Petitioner requested three weeks to file a rejoinder. Accordingly, the Commission, acceding to the request, adjourned the matter.

2. After hearing learned counsel for the parties, the Commission directed the Petitioner to file a rejoinder within three weeks.

3. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

